

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR
CIRCUIT SITTING AT INDORE

O.A.No.505/2003

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

✓ this the 11th day of August, 2003

Smt. Neelam w/o Pradeep Kumar Sharma
T/75-C Rly. Colony
Nimach (MP). .. Applicant
(By Advocate: Shri A.N.Bhatt)

Vs.

Union of India through

1. The General Manager
Western Railway
Churchgate
Mumbai - 20.
2. The Divisional Manager
Western Railway
Divisional Office
Do-Batti - RATLAM (MP). ... Respondents

ORDER (Oral)

By Shri Shanker Raju, Member (J):

In pursuance of an order passed on 21.5.2003 in OA No.95/2003, where the termination notice order has been set-aside, no follow up action has been taken by the respondents with the result, neither applicant has been reinstated back in service nor paid back wages. Show cause notice issued on 28.1.2003 was quashed and set-aside by an order dated 21.5.2003.

2. In view of the above, ends of justice would be met if the respondents are directed to treat the present OA as a representation of the applicant and the follow up action in pursuance of directions

Contd...2/-

be taken

contained in order dated 21.5.2003 by passing a detailed and speaking orders regarding taking back the applicant on the duty as well as payment of back wages. The same shall be complied with within one month from the date of receipt of a copy of this order. We order accordingly. OA is disposed of accordingly. No costs.

Let a copy of this order along with a copy of the OA be sent to the respondents.

Ch. B. Upadhyaya

(R.K.UPADHYAYA)
MEMBER (A)

S. Raju
(SHANKER RAJU)
MEMBER (J)

/rao/

governor's order
1. (1) (2) (3) (4)

^{Adm.}
D.P.Bhatt, Ratlam
RDP-A.O.2 with petition

Shastri
26/8/03

Issued
28/8/03
Cm